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THE HIGH COURT OF KERALA

Kochi - 682 031

Dated - 10-07-2017

PROCEEDINGS

Judiciary - Rearrangement of additional charges in respect of Munsiff Courts at Thiruvananthapuram - orders issued

ORDER NO. B1(A) 62/2017

1. Smt Rejula P.V, Additional Munsiff - I, Thiruvananthapuram is placed in full additional charge of the Additional Munsiff- III, Thiruvananthapuram and Additional Munsiff (Rent Control Court), Thiruvananthapuram, until further orders. She will take the full additional charge of Additional Munsiff- III, Thiruvananthapuram and Additional Munsiff (Rent Control Court), Thiruvananthapuram from Smt Kavitha Gangadharan (Sl.No.2).

2. Smt Kavitha Gangadharan, Principal Munsiff, Thiruvananthapuram, who is holding full additional charge of Additional Munsiff- II, Additional Munsiff- III, and Additional Munsiff (Rent Control Court), Thiruvananthapuram will hand over the additional charges of the Additional Munsiff -III, Thiruvananthapuram and Additional Munsiff (Rent Control Court), Thiruvananthapuram to Smt Rejula P.V(Sl.No1).

(By Order),



K. Babu

Registrar(Subordinate Judiciary)

To

The Accountant General (A&E) Kerala, Thiruvananthapuram
The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.
The Addl.Chief Secretary to Government, Home (C) Department, Tvpm(with C/L)
The Director of Public Relations, Thiruvananthapuram.
The Director and Addl. Director of Kerala Judicial Academy.
The District Judge Thiruvananthapuram
The Officers and Courts concerned
The Private Secretary to the Hon'ble the Chief Justice, High Court.
The Private Secretary to Hon'ble Mr.Justice P.N Ravindran
The Public Relations Officer, High Court.
The Confidential Assistants to the Registrars, High Court.
The B2(A),B3(A), B4(A), B5(A), C1, D2, E1, I1 seats, Inspection Cell, E-courts cell & Computer cell.
The Kerala Judicial Academy, High Court, Athani , Aluva
The Administrative Records Section, High Court (2 copies)